

BEFORE THE NATIONAL TRIBUNAL, PRINCIPAL BENCH

AT NEW DELHI

O.A.NO.161 OF 2023

IN THE MATTER OF:

Rana Iqbal Singh Jolly & Ors

...Applicants

Versus

State of Punjab & Ors.

...Respondent

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FILED BY:



Date:07.09.2024

Place: Delhi

Dinesh C Pandey & Dushyant Dahiya

Counsels For Respondent No.8

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हरियाणा HARYANA

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL ~~11AA~~ 835000

BENCH AT NEW DELHI

O.A. NO.161 OF 2023

IN THE MATTER OF:

Rana Iqbal Singh Jolly & Ors.

Applicants

Versus

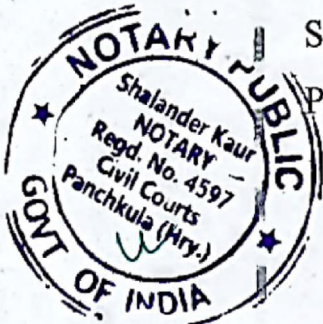
State of Punjab & Ors.

Respondents

N.D.O.H:09.09.2024

AFFIDAVIT

I, Saurabh Gupta, S/o Sh. Sanjiv Gupta, Partner, M/s Orchid Space Designs LLP (Formerly known as M/s Orchid Space Designs Pvt. Ltd.) and having its registered office at DSS No. 8, First Floor



27 SEP 2024

Sector 2, Panchkula 134109 Haryana, do hereby solemnly affirm and state as under:

1. That I am one of the partners of Respondent no. 8/The Hermitage in the present O.A. and being conversant with the facts and circumstances am competent to swear the instant affidavit.
2. That I have filed the written submissions on behalf of the Respondent No.8 in the present case and as a consequence to the judicious disposal of the present O.A. and have stated therein that in any event and solely to put a quietus and satisfy the applicants as also this Hon'ble Tribunal, the Respondent No.8 hereby reiterates and reassures:
  - i). It will not organize or allow any marriage/function/event between 9.00 PM in the night till 9.00 AM in the morning at its premises.
  - ii). It shall allow day functions to be organized at its premises.
  - iii). It shall not play or allow playing of music on loudspeakers or amplifiers in violation of the Noise Pollution (Regulation and Control) Rules, 2000. Further it will not play or allow playing of music in any manner which disturbs the public and the neighboring residents or in any manner which disturbs the tranquility of the neighboring areas.
  - iv). It shall not burst or allow bursting of fireworks of any kind inside or outside the premises in violation of any applicable law.
  - v). It will not use or allow use of aerial drones at the premises in any manner which breaches the privacy of our neighboring residents.
  - vi). It will not organize or allow any function/event with number of participants so large so as to cause traffic congestion in the neighborhood. It will not allow any of the guests attending functions at the premises to park their



27 SEP 2024

*Shalinder Kaur*

vehicles on the public roads. It will undertake to employ dedicated staff for ensuring the same.

vii). It will not litter or allow littering of any waste into the premises of the neighboring residents or the public roads and open spaces in the village.

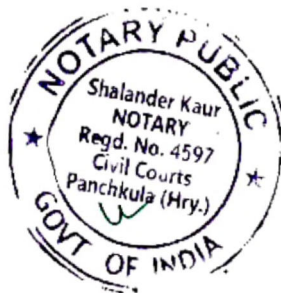
viii). It will undertake to make sure that by itself or the people to whom it will let-out the premises will abide by the above assurances/undertakings without any exceptions whatsoever.

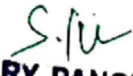
3. That I state that the deponent shall abide by and adhere to the above assurances in the event the O.A. is disposed of by this Hon'ble Tribunal relying upon the same.

  
DEPONENT

VERIFICATION:

Verified at Panchkula, Haryana on this 07<sup>th</sup> day of September 2024 that the contents of my above affidavit in para 1 to 3 above are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.



ATTESTED  
  
NOTARY, PANCHKULA

  
DEPONENT

7 SEP 2024



हरियाणा HARYANA

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

P.A. 834999

BENCH AT NEW DELHI

O.A. NO.161 OF 2023

IN THE MATTER OF:

Rana Iqbal Singh Jolly &amp; Ors.

Applicants

Versus

State of Punjab &amp; Ors.

Respondents

N.D.O.H:09.09.2024

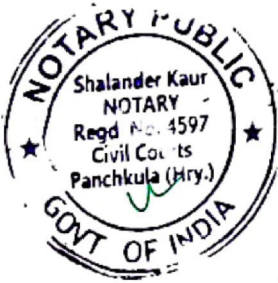
AFFIDAVIT

I, Sh. Sanjiv Gupta F/o Saurabh Gupta, Partner M/s Orchid Space Designs LLP (Formerly known as M/s Orchid Space Designs Pvt. Ltd.) and having its registered office at DSS No. 8, First Floor

7 SEP 2024

Sector 2, Panchkula 134109 Haryana, do hereby solemnly affirm and state as under:

1. That I am the father of Mr. Saurabh Gupta, one of the partners of Respondent no. 8/The Hermitage in the present O.A. and being conversant with the facts and circumstances am competent to swear the instant affidavit.
2. That the Respondent No.8 has filed its the written submissions in the present case and as a consequence to the judicious disposal of the present O.A. have stated therein that in any event and solely to put a quietus and satisfy the applicants as also this Hon'ble Tribunal wherein the Respondent No.8 had reiterated and reassured:
  - i). It will not organize or allow any marriage/function/event between 9.00 PM in the night till 9.00 AM in the morning at its premises.
  - ii). It shall allow day functions to be organized at its premises.
  - iii). It shall not play or allow playing of music on loudspeakers or amplifiers in violation of the Noise Pollution (Regulation and Control) Rules, 2000. Further it will not play or allow playing of music in any manner which disturbs the public and the neighboring residents or in any manner which disturbs the tranquility of the neighboring areas.
  - iv). It shall not burst or allow bursting of fireworks of any kind inside or outside the premises in violation of any applicable law.
  - v). It will not use or allow use of aerial drones at the premises in any manner which breaches the privacy of our neighboring residents.
  - vi). It will not organize or allow any function/event with number of participants so large so as to cause traffic congestion in the neighborhood. It will not allow any of the guests attending



7 SEP 2024

A handwritten signature in blue ink, appearing to be 'Saurabh Gupta'.

functions at the premises to park their vehicles on the public roads. It will undertake to employ dedicated staff for ensuring the same.

vii). It will not litter or allow littering of any waste into the premises of the neighboring residents or the public roads and open spaces in the village.

viii). It will undertake to make sure that by itself or the people to whom it will let-out the premises will abide by the above assurances/undertakings without any exceptions whatsoever.

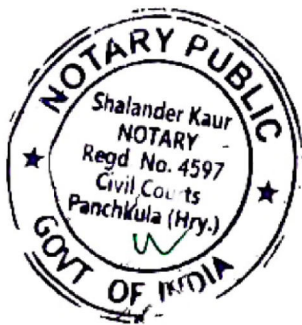
3. That I state and assure that the Respondent No.8 shall abide by and adhere to the above assurances in the event the O.A. is disposed of by this Hon'ble Tribunal relying upon the same.

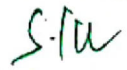
  
DEPONENT

VERIFICATION:

Verified at Panchkula, Haryana on this 07<sup>th</sup> day of September 2024 that the contents of my above affidavit in para 1 to 3 above are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.

  
DEPONENT



ATTESTED  
  
NOTARY, PANCHKULA

27 SEP 2024



161 of Service

7

Dushyant Dahiya &lt;adv.dushyantdahiya@gmail.com&gt;

**Advance Service- Affidavits on behalf of Respondent No.8 in O.A. No.161 of 2023 titled Rana Iqbal Singh Jolly Vs. State of Punjab & Ors.**

1 message

**Dushyant Dahiya** <adv.dushyantdahiya@gmail.com>

Sat, Sep 7, 2024 at 1:38 PM

To: Vasu Bhushan &lt;adv.vasubhushan@gmail.com&gt;, sunieta.ojha@gmail.com, paranjay chopra &lt;chopra.paranjay@gmail.com&gt;, officeofkaransharmaaor@gmail.com

Cc: "Dinesh C Pandey, Advocate" &lt;advdcpandey@gmail.com&gt;, osdlindia@gmail.com

Dear Sir,

Please find attached herewith the affidavits of Sh. Saurabh Gupta and Sh. Sanjiv Gupta on behalf of Respondent No. 8 / The Hermitage in the above captioned matter. This is for your information and necessary action. Kindly acknowledge receipt of the mail and oblige.

Thanks &amp; Regards

Dinesh C. Pandey & Dushyant Dahiya, Advs.  
Counsels for the Respondent No.8 / The Hermitage  
407, Vishal Bhawan,  
95, Nehru Place,  
New Delhi-110019  
Contact;- 9810124707 / 9560431100  
Email: [advdcpandey@gmail.com](mailto:advdcpandey@gmail.com)

**Affidavits dated 07.09.2024 on behalf of Respondent No.8 in OA No 161 of 2023.pdf**  
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